

HIGH COURT OF ANDHRA PRADESH

DUSSEHRA VACATION, 2021

NOTICE

The following matters will be taken up in the Dussehra Vacation Courts from 11-10-2021 to 18-10-2021:

1. Writ Petitions relating to the matters involving:
 - i) Habeas Corpus matters
 - ii) Eviction
 - iii) Dispossession
 - iv) Demolition
 - v) Disconnection of electricity and water supply.
2. Civil matters:
 - i) Eviction
 - ii) Dispossession
 - iii) Injunction

(Note: Matters relating to the above items will be entertained only if the impugned order is passed on or after 04.10.2021)

3. Criminal matters:
 - i) Anticipatory bail matters.
 - ii) Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
 - iii) Criminal Appeals and Criminal Revision Cases in which the accused are convicted.

House Motions, if any, may be moved before the Honourable Senior Vacation Judge through the Senior Vacation Officer.

Note:

1. All Lunch Motions/Urgent mentions relating to the Division Bench matters shall be moved before the Hon'ble Division Bench, comprising of Hon'ble Sri Justice M.Satyanarayana Murthy and Hon'ble Sri Justice R. Raghunandan Rao, at 10-30 am, through video conferencing.
2. All Lunch Motions/urgent mentions relating to the Single Benches shall be moved before the respective Hon'ble Judges whenever their Lordships sit single, through video conferencing.
3. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
4. No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
5. No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C., or under 226 of the Constitution of India, except under exceptional circumstances during Dussehra Vacation 2021.
6. No Service matters, Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained.
7. **Filing of cases, regarding the aforementioned subjects, will be entertained only from 10.30 am to 01.30 pm.**

(By Order)
Sd/- V. Diwakar
VACATION OFFICER